

ITEM NO.36 & 53

COURT NO.7

SECTION IIIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 7524/2016

(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 02/03/2016

IN CMWP NO. 198/2016 PASSED BY THE HIGH COURT OF JUDICATURE AT ALLAHABAD)

THE PRINCIPAL OFFICER LG ELECTRONICS INDIA PVT.

LTD THROUGH ITS POWER OF AUTHORIZED

SIGNATORY ASHISH AGARWAL PETITIONER(S)

VERSUS

THE ASSISTANT/ DEPUTY COMMISSIONER OF

INCOME TAX NOIDA AND ANR. RESPONDENT(S)

(WITH INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO.8092/2016

[WITH INTERIM RELIEF AND OFFICE REPORT]

Date : 28/03/2016 These petitions were called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE RANJAN GOGOI

HON&#39;BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Deepak Chopra, Adv.

Mr. Amit Shrivastav, Adv.

Ms. Manasvini Bajpai, Adv.

Mr. Kishore Kunal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned counsel for the petitioners and perused the relevant material.

Issue notice.

In the meantime, no coercive steps shall be taken against the petitioner(s) for recovery of any dues.

Tag with Special Leave Petition (Civil) No.14030 of 2015.

[VINOD LAKHINA]

COURT MASTER [ASHA SONI]

COURT MASTER